

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

I.A. NO. OF 2024

IN

O.A. NO. 665 OF 2023

IN THE MATTER OF:

Nirmal Singh Chahal

... Complainant

Versus

State of Punjab & Ors.

... Respondents

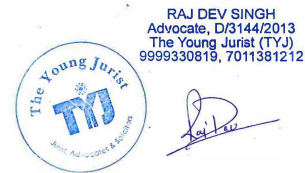
INDEX

S. No.	Particulars	Page Nos.
1.	SUPPLEMENTARY WRITTEN SUBMISSION ON BEHALF OF RESPONDENT NO.4 I.E. M/S BABA FARID COLONIZERS (ERSTWHILE KNOWN AS M/S FARID COLONIZERS) ALONG WITH SUPPORTIVE AFFIDAVIT	01-06
3.	<u>ANNEXURE – A1-</u> The Order dated 18.09.2024 passed by this Hon'ble Tribunal.	07
4.	<u>ANNEXURE – A2 (COLLY)</u> A copy of the Completion Certificate along with translated copy	08-11
5.	<u>ANNEXURE – A-3</u> A copy of the Consent to Operate valid until 30.09.2018.	12-14
	<u>ANNEXURE –A-4 (COLLY)</u> A copy of letter no. 678 dated 30.04.2024, issued by Bathinda Development Authority	15-16
	<u>ANNEXURE –A-5 (COLLY)</u> A copy of Conveyance deed dated 02.09.2007 along with translated copy	17

Date: 11.10.2024

Place:

Through



Raj Dev Singh, Niharika Gupta
Counsel for the Applicant
The Young Jurist (TYJ)
Jurist, Advocates & Solicitors,
D-359, Defence Colony,
D-Block, -110024

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI**I.A. NO. OF 2024****IN****O.A. NO. 665 OF 2023****IN THE MATTER OF:**

Nirmal Singh Chahal

... Complainant

Versus

State of Punjab & Ors.

... Respondents

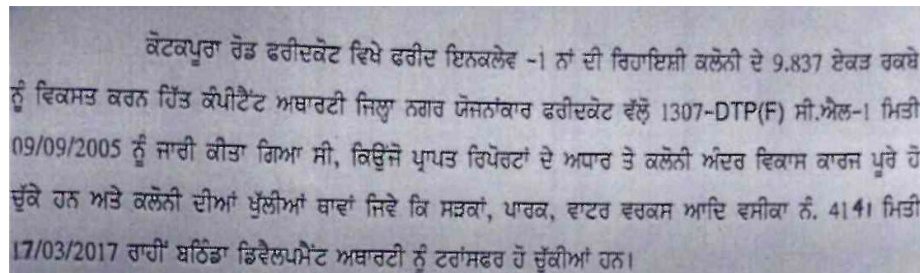
**SUPPLEMENTARY WRITTEN SUBMISSION ON BEHALF OF RESPONDENT NO.4
I.E. M/S BABA FARID COLONIZERS (ERSTWHILE KNOWN AS M/S FARID
COLONIZERS)****MOST RESPECTFULLY SHOWETH:**

1. That Respondent No.4, i.e., M/s Baba Farid Colonizers, erstwhile known as M/s Farid Colonizers (hereinafter referred to as “Answering Respondent No.4”), is a Partnership Firm governed and incorporated under the provisions of The Indian Partnership Act, 1932 having its principal place of business at Kotkapura Road, Faridkot, and the main business of the Answering Respondent No.4 is to purchase, develop and sale of property or any other allied business or business as agreed between the partners of the firm mutually from time to time.
2. That the Original application no. 665 of 2023 titled as Nirmal Singh Chahal v. State of Punjab & Others has been filed by Nirmal Singh Chahal regarding the unscientific disposal of wastewater and illegal operation of hotel cum restaurant in the premises of colony. Further, Respondent No. Thus, this Hon’ble Tribunal passed an Order dated 11.01.2024 for impleading the State of Punjab through Chief Secretary, District Magistrate, Faridkot, and Punjab Pollution Control Board as respondents.
3. That *vide* Reply filed by Punjab Pollution Control Board, the authority has sought to implead the Respondent No. 4 herein. Thereby, *vide* Order dated 13.03.2024, the Respondent No. 4 herein was impleaded in the array of Respondents through Notice dated 03.04.2024 by this Hon’ble Tribunal.
4. That at the outset, the Answering Respondent No.4 denies all the allegations made by Respondent No.3, and nothing stated by the Respondent No.3 should be deemed to be admitted merely because the same is not specifically traversed. It is also submitted that the Answering Respondent No.4 has not been made the necessary party to the present Application and it is further relevant to mention that the complaint copy has not been served with the Answering Respondent No.4 yet.
5. That it is relevant to mention that Answering Respondent No. 4 was impleaded as a respondent in the present Application without being provided with a fair opportunity to be heard or to appear. In accordance with the principles of natural justice, the Answering Respondent No.4 should be given a reasonable opportunity to be heard. In the present case, Answering Respondent No. 4 was not provided with any chance to assert that they are not a necessary party to the suit.

6. At the very outset, the allegations that are contrary to or inconsistent with what is averred herein are denied in totality and nothing in the complaint is or should be deemed to be admitted by or on behalf of the Answering Respondent No.4 for want of specific traverse or otherwise.
7. That the Answering Respondent No.4 herein respectfully submits that the contents of the Written Statement filed before this Hon'ble Tribunal, are hereby reiterated in their entirety. The said Written Statement is prayed to be treated as an integral part of the present pleadings and incorporated herein by reference for all intents and purposes.
8. Further, *vide* Order dated 18.09.2024, the Respondent No. 4 sought for filing additional documents on record, and thereby this Hon'ble Tribunal allowed the same.

The Order dated 18.09.2024 is annexed herewith as **ANNEXURE – A-1**

9. That it is further submitted that it is an undisputed fact that the colony in question, Farid Enclave, was formally transferred to the Bhatinda Development Authority (hereinafter referred to as 'BDA') under the Punjab Urban Development Authority (hereinafter referred to as 'PUDA') by way of the Completion Certificate dated 28.04.2017. Consequently, the Answering Respondent No.4 is neither the current owner nor the promoter of the said colony and holds no further responsibility for any statutory or regulatory compliance under the applicable laws. In light of the foregoing, it is respectfully submitted that the Answering Respondent No.4 bears no liability in the instant matter and should therefore be discharged from the array of Respondents in the present Application.
10. Furthermore, by way of an Impleadment Application dated 17.09.2024, the Answering Respondent No.4 respectfully submitted before this Hon'ble Tribunal an application seeking to implead the BDA as a necessary and relevant party to the present proceedings. It is submitted that upon completion of the colony's construction, Answering Respondent No.4 obtained a Completion Certificate dated 28.04.2017, certifying that all development work had been duly completed. Additionally, the open spaces within the colony, including roads, parks, and waterworks, were lawfully transferred to the BDA, as the Proposed Respondent, under Wasika No. 4141 dated 17.03.2017. A relevant extract of the document is reproduced below:



ਕੋਟਕਪੂਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਵਿਖੇ ਫਰੀਦ ਇਨਕਲੇਵ -1 ਨਾਂ ਦੀ ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ ਦੇ 9.837 ਏਕੜ ਚੜ੍ਹੇ ਨੂੰ ਵਿਕਸਤ ਕਰਨ ਹਿੱਤ ਕੰਪੀਟੈਂਟ ਅਥਾਰਟੀ ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ ਫਰੀਦਕੋਟ ਵੱਲੋਂ 1307-DTP(F) ਸੀ.ਐਲ.-1 ਮਿਤੀ 09/09/2005 ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ, ਕਿਉਂਜੋ ਪ੍ਰਾਪਤ ਰਿਪੋਰਟਾਂ ਦੇ ਅਧਾਰ ਤੇ ਕਲੋਨੀ ਅੰਦਰ ਵਿਕਾਸ ਕਾਰਜ ਪੂਰੇ ਹੋ ਚੁੱਕੇ ਹਨ ਅਤੇ ਕਲੋਨੀ ਦੀਆਂ ਖੁੱਲੀਆਂ ਥਾਵਾਂ ਜਿਵੇਂ ਕਿ ਸੜਕਾਂ, ਪਾਰਕ, ਵਾਟਰ ਵਰਕਸ ਆਦਿ ਵਸੀਕਾ ਨੰ. 4141 ਮਿਤੀ 17/03/2017 ਰਾਹੀਂ ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ ਨੂੰ ਟਰਾਂਸਫਰ ਹੋ ਚੁੱਕੀਆਂ ਹਨ।

The translation of the extract is provided below:

“The document dated 13th July 2005, issued by the Competent Authority Zilla Nagar Yojankar, Faridkot, pertains to the development of a 9.837-acre residential colony named Farid Enclave-1, located on Kotakpura Road, Faridkot. The notification indicates that by 9th September 2005, the development work in the colony, including roads, parks, and water works,

had been completed based on received reports. Following this, the open spaces and infrastructure of the colony were officially transferred to the Bathinda Development Authority on 17th March 2017, as referenced by Wasika number 4141.”

A copy of the Completion Certificate along with translated copy is annexed herewith as **ANNEXURE – A-2 (COLLY)**

11. That it is further submitted that the Answering Respondent No.4 has duly complied with all applicable rules, regulations, and conditions stipulated in the relevant approvals. In line with such compliance, Answering Respondent No.4 installed Sewage Treatment Plants (STPs) in the year 2012. Upon the completion of the entire construction of the colony, Answering Respondent No.4 obtained the requisite Completion Certificate dated 28.04.2017. It is pertinent to state that, up until the date of the Completion Certificate, the STPs had been properly installed and were fully operational. Furthermore, Answering Respondent No.4 had obtained the necessary approval for “*Consent to Operate*” the STPs, which was valid until 30.09.2018. It is crucial to emphasize that following the issuance of the Completion Certificate. At no point during this period was it communicated to the Answering Respondent No.4 that any additional consent to operate was required when BDA is responsible for obtaining the same. Thereafter, in September 2021 Farid Enclave Welfare Society was registered under president of Sh. Nirmal Singh Chahal and from the said date welfare society is responsible for the management of solid waste, wastewater, plantation and other operations of the colony.

A copy of the Consent to Operate valid until 30.09.2018 is annexed herewith as **ANNEXURE – A-3**

12. That it is respectfully submitted that the Answering Respondent No.4 transferred ownership of the colony to the BDA by way of a said Completion Certificate. In accordance with Section 5(13) of the Punjab Apartment and Property Regulation Act, 1995, the promoter is obligated to maintain and upkeep all roads, open spaces, and public health services until the date of transfer. As the colony in question was duly transferred to BDA in March 2017, all responsibilities pertaining to the management of solid waste, wastewater, plantation, and other operational functions of the colony were vested entirely in BDA from that date forward. It is further pertinent to highlight that the STPs were installed by the Answering Respondent No.4 in the year 2012, and following the transfer of ownership to BDA, the management and operation of these STPs became the exclusive responsibility of PUDA. The relevant extract from Section 5 of the Punjab Apartment and Property Regulation Act, 1995, is reproduced below for the kind consideration of this Hon'ble Tribunal:

“Section 5 - Development of land into colony

(13) The promoter shall be responsible for the maintenance and upkeep of all roads, open spaces, public parks, and public health services for a period of five years from the date of issue of the completion certificate or until the date of transfer of the same, free of cost, to the State Government or the local authority: Provided that after the completion of development works in the colony, in all respects, the competent authority may allow the promoter to hand over the maintenance of the infrastructure and services mentioned in this sub-section to an association of residents formed under section 17A, which shall be responsible for the management, maintenance,

and upkeep of common areas, infrastructure, and common services of the colony

13. That as per Condition 5 of the Completion Certificate, the responsibility for the development works of the colony remained with the promoter for a period of five years after the issuance of the Completion Certificate. This period also expired in July 2022. Therefore, the condition of STPs is not the responsibility of the Applicant herein. The relevant extract of "section 5 of Punjab Apartment and Property Regulation Act, 1995" is reproduced verbatim- -

"Section 5 Development of land into colony-

(13) The promoter shall be responsible for the maintenance and upkeep of all roads, open spaces, public parks and public health services for a period of five years from the date of issue of completion certificate or till the date of transfer the same, free of cost to the State Government or the local authority: Provided that after the completion of development works in the colony, in all respects, the competent authority, may allow the promoter to hand over the maintenance of the infrastructure and services mentioned in this sub-section to an association of residents formed under section 17A, which shall be responsible for management, maintenance

14. That it is further relevant to mention that as per letter no. 678 dated 30.04.2024, issued by the Bathinda Development Authority to the Additional Secretary, Housing and Urban Development (Housing Construction-2 Branch), Chandigarh, the STPs in question are operational and in good running condition, as verified by the Divisional Engineer (P.H) of the Technical Department, Bathinda Development Authority.

A copy of letter no. 678 dated 30.04.2024, issued by Bathinda Development Authority along with translation copy is annexed herewith as **ANNEXURE – A-4 (COLLY)**

15. That it is respectfully submitted that the Answering Respondent No.4 has also sought to implead Mr. Sanjay Tangri and Mrs. Kaamna Tangri as necessary and proper parties to the present proceedings. It is pertinent to bring to the kind attention of this Hon'ble Tribunal that the land in question, originally designated for the construction of a school as per the colony layout (i.e., SCO Nos. 19, 20, and 21 of Faridkot Enclave, Faridkot, Phase-2), was sold by the Answering Respondent No.4 to Smt. Kaamna Tangri, wife of Mr. Sanjay Tangri. Furthermore, SCO Nos. 22, 23, and 24 of Faridkot Enclave, Faridkot, Phase-2 were sold by Answering Respondent No.4 to Mr. Sanjay Tangri vide a Conveyance Deed dated 02.08.2007, for a consideration of INR 5,44,500/- and stamp duty of INR 49,005/-. From the date of the said conveyance, the Applicant ceased to have any control, ownership, or responsibility over the aforementioned plots.

16. It is further submitted that any alleged illegal construction of a hotel on these plots was carried out solely by the purchasers, Smt. Kaamna Tangri and Mr. Sanjay Tangri, who had acquired full ownership rights over the property through the aforementioned Conveyance Deed dated 02.09.2007. Consequently, all liabilities or allegations concerning the said construction are solely attributable to the purchasers, and not the Applicant, M/s Baba Farid Colonizers.

A copy of Conveyance deed dated 02.09.2007 along with translated copy has been annexed herewith as **ANNEXURE – A-5 (COLLY)**

17. That it is pertinent to bring to the Hon'ble Tribunal's attention that, in accordance with the relevant provisions of the Punjab Apartment and Property Regulation Act, 1995, the Answering Respondent No.4 is not legally accountable for the unscientific disposal of wastewater or the alleged illegal operation of a hotel-cum-restaurant within the premises of the colony. The obligations related to the administration, management, maintenance, and upkeep of common areas, infrastructure, and common services of the colony have, in fact, ceased to be the responsibility of the Answering Respondent No.4, as per the applicable statutory framework. Consequently, the Answering Respondent No.4 is absolved from any and all liabilities or claims arising from non-compliance with any rules, regulations, or obligations concerning the said issues. It is respectfully submitted that, under these circumstances, no legal responsibility can be attributed to the Answering Respondent No.4 for any damage or harm resulting from such non-compliance.

PRAYER

In the light of the facts and circumstances stated above, it is most respectfully and humbly prayed before this Hon'ble Tribunal that:

- A. the Answering Respondent No.4 shall be discharged and further shall be removed from the array of Respondents.
- B. Pass any other and/or further orders as this Hon'ble Tribunal may deem fit, in the best interest of justice.

Date: 11.10.2024

Place:

Through



Raj Dev Singh, Niharika Gupta
Counsel for the Applicant
The Young Jurist (TYJ)
Jurist, Advocates & Solicitors,
D-359, Defence Colony,
D-Block, -110024

BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI

I.A. NO. _____ OF 2024

IN

O.A NO. 665 OF 2023

IN THE MATTER OF:

M/S BABA FARID COLONIZERS ...APPLICANT/RESPONDENT NO. 4
VERSUS
BATHINDA DEVELOPMENT AUTHORITY & ANR ... RESPONDENT

IN THE MATTER OF:

NIRMAL SINGH CHAHAL ...COMPLAINANT
VERSUS
STATE OF PUNJAB & ORS. ... RESPONDENTS

AFFIDAVIT



Sukbir Singh Sachdeva, aged about 59 years, s/o S. Mela Singh r/o Street No. 2, New Cantt Road, Faridkot, Partner, M/s Baba Farid Colonizers (earstwhile knpown as M/s Farid Colonizers) (hereinafter referred to as "Deponent"), having its office at Kotkapura Road, Faridkot, Punjab, India do hereby solemnly affirm and declare as under:

1020 of
30-9-24

1. That I am the Applicant in the above tilted case and am fully conversant with the facts of the case. Thus, I am competent to swear this affidavit.
2. That the contents of the paragraphs of the accompanying Application are true and correct to the best of my knowledge, belief, and information derived from the records available in the present case.
3. That the annexures annexed thereto are true copies of the original documents.

Sworn before me today by *Sukbir Singh*
who has been identified by *se*
Who is personally known to me.....
The contents of this affidavit has been read
/ Translated. Explanation my presence & he
appeared to understand the same admitted
them to correct

Sukbir Singh
DEPONENT

VERIFICATION:

Verified at *Faridkot* on this 30 day of September, 2024 that the contents of the above affidavit are true and correct to the best of my knowledge.

Atul Gupta
Notary
Distt Courts, FARIDKOT

ATTESTED
Atul
ATUL GUPTA
Notary Faridkot Distt.
(App. by Govt. of India)
30-9-24

Sukbir Singh
DEPONENT

Item No.10

Court No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 665/2023

Nirmal Singh

Applicant

Versus

State of Punjab & Ors.

Respondent(s)

Date of hearing: 18.09.2024

**CORAM: HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Applicant : Applicant in Person

Respondent: Mr. Prakhyat Gargasya Advocate for Mr. Divyam Nandrajog, AAG for
Respondent no. 1 and 2
Mr. Ritesh Khare , Ms. Niharika Gupta and Mr. Raj Dev Singh, Advocates
for Respondent No. 4**ORDER**

1. Learned counsel appearing for respondent 4 stated that some relevant information and documents are not record and he may be allowed three weeks' further time to file supplementary reply/affidavit.
2. His requested is accepted. He is allowed three weeks' time to file supplementary affidavit.
3. List on 17.10.2024.

Sudhir Agarwal, JM

Dr. Afroz Ahmad, EM

September 18, 2024
AB



ਬਠਿੰਡਾ ਵਿਕਾਸ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ।
ਬੀਡੀਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ(151001)
(ਆਈ.ਐਸ.ਓ 9001:2008 ਰਜਿਸਟਰਡ)
ਦਫਤਰੀ ਹੁਕਮ

08

ANNEXURE - A2
(COLLY)

ਪੱਤਰ ਨੰ.ਮੁ.ਪ੍ਰ/ਬੀਡੀਏ/ਬਠਿੰਡਾ/2017/

ਮਿਤੀ:

ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ

ਕੋਟਕਪੂਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਵਿਖੇ ਫਰੀਦ ਇਨਕਲੇਵ -1 ਨਾਂ ਦੀ ਰਿਹਾਇਸ਼ੀ ਕਲੋਨੀ ਦੇ 9.837 ਏਕੜ ਰਕਬੇ ਨੂੰ ਵਿਕਸਤ ਕਰਨ ਹਿੱਤ ਕੰਪੀਟੈਂਟ ਅਥਾਰਟੀ ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ ਫਰੀਦਕੋਟ ਵੱਲੋਂ 1307-DTP(F) ਸੀ.ਐਲ-1 ਮਿਤੀ 09/09/2005 ਨੂੰ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ, ਕਿਉਂਜੋ ਪ੍ਰਾਪਤ ਰਿਪੋਰਟਾਂ ਦੇ ਅਧਾਰ ਤੇ ਕਲੋਨੀ ਅੰਦਰ ਵਿਕਾਸ ਕਾਰਜ ਪੂਰੇ ਹੋ ਚੁੱਕੇ ਹਨ ਅਤੇ ਕਲੋਨੀ ਦੀਆਂ ਖੁੱਲੀਆਂ ਥਾਵਾਂ ਜਿਵੇਂ ਕਿ ਸੜਕਾਂ, ਪਾਰਕ, ਵਾਟਰ ਵਰਕਸ ਆਦਿ ਵਸੀਕਾ ਨੰ. 4141 ਮਿਤੀ 17/03/2017 ਰਾਹੀਂ ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ ਨੂੰ ਟਰਾਂਸਫਰ ਹੋ ਚੁੱਕੀਆਂ ਹਨ।

It is the responsibility of Promoter:-

In the case of colony, to obtain completion certificate from the competent authority to be effect that the development works have been completed in all respects as per terms and condition of the License granted to him under section-5 ਤਹਿਤ ਹੇਠ ਲਿਖੀਆਂ ਸ਼ਰਤਾਂ ਤੇ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ:-

1. ਜੇਕਰ ਆਡਿਟ ਦੌਰਾਨ ਕੋਈ ਵੀ ਕਿਸੇ ਕਿਸਮ ਦੀ ਅਦਾਇਗੀ ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਬਕਾਇਆ ਨਿਕਲੇਗੀ ਤਾਂ ਪ੍ਰਮੋਟਰ ਉਸਦੀ ਅਦਾਇਗੀ ਕਰਨ ਦਾ ਪਾਬੰਦ ਹੋਵੇਗਾ।
2. ਪੰਜਾਬ ਰਿਜਨਲ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ 1995 ਦੀ ਉਲੰਘਣਾ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ।
3. ਪੰਜਾਬ ਰਿਜਨਲ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ 1995 ਦੀ ਧਾਰਾ (143) ਦੀ ਉਲੰਘਣਾ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ।
4. ਐਗਰੀਮੈਂਟ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਇਨ ਬਿਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇਗੀ।
5. ਕਲੋਨੀ ਦੀਆਂ ਉਪਨ ਸਪੇਸਜ਼ ਦੀ ਦੇਖ ਭਾਲ ਇਸ ਪੱਤਰ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ ਪੰਜ ਸਾਲ ਤੱਕ ਭਾਵ ਮਿਤੀ ਤੱਕ ਕਰਨ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਪ੍ਰਮੋਟਰ ਦੀ ਹੋਵੇਗੀ।
6. ਜੇਕਰ ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਪਾਪਰਾ ਐਕਟ ਅਧੀਨ ਉਪਬੰਧ/ ਸ਼ਰਤ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾਵੇਗੀ ਤਾਂ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਸਮਝਿਆ ਜਾਵੇਗਾ।

ਕੰਪੀਟੈਂਟ ਅਥਾਰਟੀ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰ.ਮੁ.ਪ੍ਰ/ਬੀਡੀਏ/ਬਠਿੰਡਾ/2017/ 2358-61 ਮਿਤੀ: 28/4/2017

ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆਂ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ ਜੀ:-

1. ਵਪੀਕ ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ, ਬੀਡੀਏ ਬਠਿੰਡਾ।
2. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਬੀਡੀਏ ਬਠਿੰਡਾ।
3. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਫਰੀਦਕੋਟ।
4. ਮੈਸ: ਫਰੀਦ ਕਲੋਨਾਈਜਰ, ਫਰੀਦ ਇਨਕਲੇਵ, ਫਰੀਦਕੋਟ

ਕੰਪੀਟੈਂਟ ਅਥਾਰਟੀ,
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਿਟੀ ਬਠਿੰਡਾ।

ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ

ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ ਵਿਖੇ ਫਰੀਦ ਡਿਵੈਲਪਮੈਂਟ ਡੋਮ-2 ਨਾਂ ਦੀ ਵਿਕਾਸਿਯੀ ਕਲੋਨੀ ਦੇ 9.881 ਏਕੜ ਚੜ੍ਹੇ ਨੂੰ ਵਿਕਸਿਤ ਕਰਨ ਲਿਖੇ ਕੰਪਾਇੰਟ ਅਥਾਰਿਟੀ ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ ਫਰੀਦਕੋਟ ਵੱਲੋਂ ਆਇਸੀਜ਼ ਨੰ: 1773 (DTP Faridkot) CL-1 Dated 10/12/2006 ਵਾਲੀ ਜਾਰੀ ਕੀਤੀ ਗਿਆ ਸੀ ਕਿਉਂ ਜੋ ਪ੍ਰਾਪਤ ਗਿਰਦਾਂ ਦੇ ਆਧਾਰ ਤੇ ਕਲੋਨੀ ਅੰਦਰ ਵਿਕਾਸ ਕਾਰਜ ਪੂਰੇ ਹੋ ਚੁੱਕੇ ਹਨ ਅਤੇ ਕਲੋਨੀ ਦੀਆਂ ਪੁਲੀਸ਼ਮਾਂ ਜਾਰੀ ਰੱਖੇ ਕਿ ਸਰਕਾਰ, ਖਾਰਕ, ਚਾਟਰ ਵਰਕਸ ਆਦਿ ਵਸੀਕਾਂ ਨੰ: 4174 ਮਿਤੀ 21/3/2017 ਵਾਲੀ ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਿਟੀ ਨੂੰ ਟਰਾਂਸਫਰ ਹੋ ਚੁੱਕੀਆਂ ਹਨ।

It is the responsibility of Promoter :-

In the case of Colony to obtain completion certificate from the competent authority to be effect that the development works have been completed in all respects as per terms and condition of the Licence granted to him under section-5 ਤਹਿਤ ਹੇਠ ਲਿਖੀਆਂ ਸ਼ਰਤਾਂ ਤੇ ਜਾਰੀ ਕੀਤਾ ਜਾਂਦਾ ਹੈ:-

1. ਜੇਕਰ ਆਡਿਟ ਦੌਰਾਨ ਕੋਈ ਵੀ ਕਿਸੇ ਕਿਸਮ ਦੀ ਅਦਾਇਗੀ ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਬਕਾਇਆ ਨਿਕਲੇਗੀ ਤਾਂ ਪ੍ਰਮੋਟਰ ਉਸਦੀ ਅਦਾਇਗੀ ਕਰਨ ਦਾ ਪਾਬੰਦ ਰਹੇਗਾ।
2. ਪੰਜਾਬ ਰਿਜ਼ਨਲ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ 1995 ਦੀ ਉਲੰਘਣਾ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ।
3. ਪੰਜਾਬ ਰਿਜ਼ਨਲ ਟਾਊਨ ਪਲੈਨਿੰਗ ਐਂਡ ਡਿਵੈਲਪਮੈਂਟ ਐਕਟ 1995 ਦੀ ਧਾਰਾ (143) ਦੀ ਉਲੰਘਣਾ ਨਹੀਂ ਕੀਤੀ ਜਾਵੇਗੀ।
4. ਐਗਰੀਮੈਂਟ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਇਨ ਬਿਨ ਪਾਲਣਾ ਕੀਤੀ ਜਾਵੇਗੀ।
5. ਕਲੋਨੀ ਦੀਆਂ ਉਪਨ ਸਪੇਸਜ ਦੀ ਵੇਖ ਭਾਲ ਇਸ ਪੱਤਰ ਦੇ ਜਾਰੀ ਹੋਣ ਤੋਂ ਪੰਜ ਸਾਲ ਤੱਕ ਕਰਨ ਦੀ ਜ਼ਿੰਮੇਵਾਰੀ ਪ੍ਰਮੋਟਰ ਵੀ ਹੋਵੇਗੀ।
6. ਪ੍ਰਮੋਟਰ ਰੀਅਲ ਅਸਟੇਟ ਐਂਡ ਰੈਗੂਲੇਸ਼ਨ ਐਕਟ 2016 ਅਤੇ ਇਸ ਅਧੀਨ ਪੈਂਦੇ ਕੂਲਾ/ਸ਼ਰਤਾਂ ਨੂੰ ਮੰਨਣ ਦਾ ਪਾਬੰਦ ਰਹੇਗਾ।
7. ਜੇਕਰ ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਪਾਪਰਾ ਐਕਟ ਅਧੀਨ ਉਪਬੰਧ/ਸ਼ਰਤਾਂ ਦੀ ਉਲੰਘਣਾ ਕੀਤੀ ਜਾਵੇਗੀ ਤਾਂ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਕੰਪਲੀਸ਼ਨ ਸਰਟੀਫਿਕੇਟ ਰੱਦ ਮਾਝਿਆ ਜਾਵੇਗਾ।

Janyam
ਕੰਪਾਇੰਟ ਅਥਾਰਿਟੀ,
ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀ. ਡੀ. ਏ. ਬਠਿੰਡਾ।

ਪਿੱਠ ਐਕਟ ਨੰ: ਮੁ:ਪ੍ਰ:/ਬੀ. ਡੀ. ਏ./ਬਠਿੰਡਾ/2017/ 3885-87 ਮਿਤੀ: 21/04/ ਉਪਰੋਕਤ ਦਾ ਉਤਾਰਾ ਹੇਠ ਲਿਖਿਆ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ :-

1. ਨਿਗਰਾਨ ਇੰਜੀਨੀਅਰ, ਬੀ. ਡੀ. ਏ. ਬਠਿੰਡਾ।
2. ਜਿਲ੍ਹਾ ਨਗਰ ਯੋਜਨਾਕਾਰ, ਫਰੀਦਕੋਟ।
3. ਸ੍ਰੀ ਪ੍ਰਦੀਪ ਕੁਮਾਰ, ਮਾਰਫਤ ਬਾਬਾ ਫਰੀਦ ਕਲੋਨਾਇਜ਼ਰ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।

Janyam
ਕੰਪਾਇੰਟ ਅਥਾਰਿਟੀ,
ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,
ਬੀ. ਡੀ. ਏ. ਬਠਿੰਡਾ।

BATHINDA DEVELOPMENT AUTHORITY, BATHINDA
BDA COMPLEX, BHAAGU ROAD, BATHINDA (151001)
(I.S.O 9001-2008 REGISTERED)

OFFICE ORDER

Letter No: M.P/BDA/BATHINDA/2017

DATED:

COMPLETION CERTIFICATE

The document dated 13th July 2005, issued by the Competent Authority Zilla Nagar Yojankar, Faridkot, pertains to the development of a 9.837-acre residential colony named Farid Enclave-1, located on Kotakpura Road, Faridkot. The notification indicates 1307-DTP (F) C.L-1 that by 9th September 2005, the development work in the colony, including roads, parks, and water works, had been completed based on received reports. Following this, the open spaces and infrastructure of the colony were officially transferred to the Bathinda Development Authority on 17th March 2017, as referenced by Wasika number 4141.

It is the responsibility of the Promoter:-

In case of colony to obtain completion certificate from the competent authority to be effect that the development works have been completed in all respects as per terms and condition of the license granted to him under Section- 5 in accordance to the conditions given below:-

1. In case during the audit if there are any arrears on payment towards the promoter, He will be prohibited to pay them.
2. The Punjab Regional Town Planning and Development Act 1995 shall not be infringed.
3. Section (143) of the Punjab Regional Town Planning and Development Act, 1995 shall not be contravened.
4. The terms of the agreement shall be strictly followed.
5. The promoter shall be responsible for maintaining the open spaces of the colony for a period of five years from the date of issue of this letter.
6. If the promoter violates the provision/ condition under the Punjab Apartment and Property Regulation Act,1995 , the completion certificate issued shall be deemed void.

Competent Authority
BDA, BATHINDA

Registration No. M.P./BDA/Bathinda/2017/ 2358-61

DATED: 28/04/2017

A copy of the above is forwarded to the following for information and further action:-

1. Additional Chief Administrator, BDA Bathinda.
2. Superintending Engineer, BDA Bathinda.
3. District Town Planner, Faridkot.
4. Mess: Farid Colonizer, Farid Enclave, Faridkot

COMPETENT AUTHORITY
BDA, BATHINDA

BATHINDA DEVELOPMENT AUTHORITY, BATHINDA
COMPLETION CERTIFICATE

The document dated 10th December,2005, issued by the Competent Authority Zilla Nagar Yojankar, Faridkot, pertains to the development of a 9.881 -acre residential colony named Farid Enclave Phase-2 , located on Kotakpura Road, Faridkot through license no. 1773 (DTP Faridkot) CL-1. The notification indicates that, the development work in the colony, including roads, parks, and water works, had been completed based on received reports. Following this, the open spaces and infrastructure of the colony were officially transferred to the Bathinda Development Authority on 21st March 2017, as referenced by Wasika number 4174.

It is the responsibility of the Promoter:-

In case of colony to obtain completion certificate from the competent authority to be effect that the development works have been completed in all respects as per terms and condition of the license granted to him under Section- 5 in accordance to the conditions given below:-

1. In case during the audit if there are any arrears on payment towards the promoter, He will be prohibited to pay them.
2. The Punjab Regional Town Planning and Development Act 1995 shall not be infringed.
3. Section (143) of the Punjab Regional Town Planning and Development Act, 1995 shall not be contravened.
4. The terms of the agreement shall be strictly followed.
5. The promoter shall be responsible for maintaining the open spaces of the colony for a period of five years from the date of issue of this letter.
6. The promoter shall be bound to abide by the Real Estate and Regulation Act 2016 and the rules/conditions made there under.
7. If the promoter violates the provision/ condition under the Punjab Apartment and Property Regulation Act,1995 , the completion certificate issued shall be deemed void.

Competent Authority
CHIEF ADMINISTRATIVE OFFICE
BDA, BATHINDA

Registration No. M.P./BDA/Bathinda/2017/ 3885-87

DATED: 29/04/2017

A copy of the above is forwarded to the following for information and further action:-

1. Superintending Engineer, BDA Bathinda.
2. District Town Planner, Faridkot.
3. Mr. Pradeep Kumar, Baba Farid Colonisers, Kotkapura Road, Faridkot

COMPETENT AUTHORITY
CHIEF ADMINISTRATIVE OFFICE
BDA, BATHINDA



PUNJAB POLLUTION CONTROL BOARD
Zonal Office, Power House Road, Street No. 12, Bathinda

Website:- www.ppcb.gov.in

Industry ID:O14FDK709851

Date :21/01/2014

Application No :709868

To

M/s Farid colonizer (farid enclave phase-i)
 Kotkapura road, faridkot
 Faridkot
 151203
 Tehsil: Faridkot
 District: Faridkot

Subject:- Renewal of consent to Operate an outlet u/s 25/26 of Water(Prevention & Control of Pollution)Act, 1974 for discharge of effluent.

With reference to your application for consent to operate an outlet for discharge of the effluent u/s 25/26 of Water(Prevention & Control of Pollution)Act, 1974, you are, hereby, authorized by the Board to discharge the effluent(s) arising out of your premises at Kotkapura road, faridkot subject to the following conditions:

A. Particulars of the Industry

Name of the Applicant		Farid colonizer (farid enclave phase-i)		
Address of industrial premises		Kotkapura road, faridkot		
Capital investment of the industry		1.65 lakhs		
Scale of the industry		Small		
Office District		Faridkot		
Consent Fee Details		--		
Bank Name	Branch Name	Draft No./Money Receipt No.	Date	Rupees
SBP	Faridkot	00000	02/01/2014	54000.0
Raw Materials,name with quantity per day		Residential colony		
Products with quantity per day		Residential colony in an area of 9.837 acres		

By-Products, if any, with quantity per day	--
Details of the machinery and processes	--
Details of the Effluent Treatment Plant	Domestic Effluent @47.0 KLD
Mode of Disposal	Onto land for plantation
Standards to be achieved	As prescribed by the PPCB/CPCB/Govt. from time to time.

B. Particulars of Consent to Operate granted to the industry

No.O14FDKCTOW709868	Date of issue :21/01/2014
	Date of expiry :30/09/2018

C. Main Conditions:**D. General Conditions:**

No : 254 Date: 21.01.2014
 To
 M/s Farid Colonizers,
 namely 'Farid Enclave' (Phase-I), residential colony
 Kotkapura Road, Distt. Faridkot.

Sub: Renewal / Extension in validity of consent to operate under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974.

Ref: This Office letter no. 3433 dt. 30.08.2012.

The validity of the consent to operate granted to the industry under the Water Act, 1974 vide no. ZO/BTI/FDK/WPC/2012/F-214 dated 30/08/2012 for residential colony developed in an area of 9.837 acres, is hereby extended up to 30/09/2018 subject to the same terms and conditions as mentioned in the original consent alongwith additional conditions that:-

1. The promoter will submit information to the Board after every six months regarding the increase of constructed / occupied houses viz-a-viz increased discharge of wastewater.
2. The project promoter will ensure to make its STP in line for every time and commission the same as and when the wastewater increases with population of more than 300 persons.

This letter must remain appended with the original consent granted to the industry under the Water Act, 1974 vide no. ZO/BTI/FDK/WPC/2012/F-214 dated 30/08/2012.

For Senior Environmental Engineer

Endst. No. _____ Dated. _____

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information. He is requested to visit the colony after 17.01.2014 as decided in the hearing dated 17.12.2013 and collect the sample of the waste water after septic tanks and submit his report /recommendations.

For Senior Environmental Engineer

“ This is computer generated document from OCMMS by PPCB ”

ਬਠਿੰਡਾ ਡਿਵੈਲਪਮੈਂਟ ਅਥਾਰਟੀ, ਬਠਿੰਡਾ**ਬੀ.ਡੀ.ਏ, ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ**

ਕੀਤੀਆਂ ਵਾਧੂ ਉਸਾਰੀਆਂ ਨੂੰ ਕੰਪਾਊਂਡ ਕਰਵਾਉਣ ਲਈ ਦਫਤਰ ਵਿਖੇ ਅਪਲਾਈ ਕੀਤਾ ਗਿਆ ਹੈ ਜੋਕਿ ਮਿਲਖ ਦਫਤਰ ਦੇ ਪੱਧਰ ਤੇ ਕਾਰਵਾਈ ਅਧੀਨ ਹੈ।

ਇੱਥੇ ਆਪਜੀ ਦੇ ਧਿਆਨ ਵਿੱਚ ਲਿਆਂਦਾ ਜਾਂਦਾ ਹੈ ਕਿ ਪਾਪਰਾ ਐਕਟ 1995 ਦੀ ਧਾਰਾ 35 (2) ਦੇ ਉਪਬੰਧ ਅਨੁਸਾਰ ਕੋਈ ਬਿਨੈਕਾਰ ਜੋ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਦੇ ਫੈਸਲੇ ਨਾਲ ਸਹਿਮਤ ਨਾ ਹੋਵੇ ਤਾਂ ਉਹ ਫੈਸਲੇ ਦੀ ਮਿਤੀ ਤੋਂ 30 ਦਿਨਾਂ ਦੇ ਅੰਦਰ ਅੰਦਰ ਕੰਪੀਟੈਂਟ ਅਥਾਰਟੀ ਪਾਸ ਆਪਣੀ ਅਪੀਲ ਦਾਇਰ ਕਰ ਸਕਦਾ ਹੈ।

ਜਿਥੋਂ ਤੱਕ ਕਲੋਨੀ ਵਿੱਚ ਕੁਝ ਵਿਕਾਸ ਕੰਮਾਂ ਵਿੱਚ ਬੇਨਿਯਮੀਆਂ ਦੂਰ ਕਰਨ ਦਾ ਸਬੰਧ ਹੈ ਉਸ ਸਬੰਧੀ ਪ੍ਰਮੋਟਰ ਨੂੰ ਇਸ ਦਫਤਰ ਪਾਸੋਂ ਵਾਰ ਵਾਰ ਲਿਖਿਆ ਗਿਆ ਸੀ। ਹੁਣ ਮਿਤੀ 30-4-2024 ਨੂੰ ਪ੍ਰਮੋਟਰ ਨੂੰ ਦਫਤਰ ਵਿਖੇ ਬੁਲਾਇਆ ਗਿਆ ਸੀ। ਪ੍ਰਮੋਟਰ ਵੱਲੋਂ ਦੱਸਿਆ ਗਿਆ ਕਿ ਜਦੋਂ ਕਲੋਨੀ ਦਾ ਕੰਪਲੀਸ਼ਨ ਜਾਰੀ ਕੀਤਾ ਗਿਆ ਸੀ ਤਾਂ ਉਸ ਸਮੇਂ ਕੋਈ ਵੀ ਖਾਮੀ/ਸ਼ਿਕਾਇਤ ਨਹੀਂ ਸੀ। ਜਿੱਥੋਂ ਤੱਕ ਐਸ.ਟੀ.ਪੀ ਚਾਲੂ ਨਾ ਹੋਣ ਦਾ ਸਬੰਧ ਹੈ, ਦੇ ਸਬੰਧੀ ਉਹਨਾਂ ਵੱਲੋਂ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਪ੍ਰਤੀ ਬੇਨਤੀ ਪੇਸ਼ ਕੀਤੀ ਗਈ ਕਿ ਹੁਣ ਐਸ.ਟੀ.ਪੀ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਹੈ। ਜਿਸਦੀ ਵੈਰੀਫੀਕੇਸ਼ਨ ਇਸ ਦਫਤਰ ਦੇ ਟੈਕਨੀਕਲ ਵਿੰਗ ਮੰਡਲ ਇੰਜੀਨੀਅਰ ਪਾਸੋਂ ਕਰਵਾਈ ਗਈ, ਉਹਨਾਂ ਨੇ ਆਪਣੀ ਵੈਰੀਫੀਕੇਸ਼ਨ ਰਿਪੋਰਟ ਵਿੱਚ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਮੈਂਕੇ ਉੱਪਰ ਐਸ.ਟੀ.ਪੀ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਹੈ। ਕਲੋਨਾਈਜ਼ਰ ਵੱਲੋਂ ਐਸ.ਟੀ.ਪੀ ਨੂੰ ਚਲਾਉਣ ਲਈ ਪੀ.ਪੀ.ਸੀ.ਬੀ ਵੱਲੋਂ ਲੋੜੀਂਦਾ ਐਨ.ਓ.ਸੀ ਮੈਂਕੇ ਤੇ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ ਗਿਆ। ਉਹਨਾਂ ਵੱਲੋਂ ਇਹ ਵੀ ਦੱਸਿਆ ਗਿਆ ਹੈ ਕਿ ਐਸ.ਟੀ.ਪੀ ਦਾ .Effluent ਪੀ.ਪੀ.ਸੀ.ਬੀ ਦੇ ਨਾਰਮਲ ਅਨੁਸਾਰ ਹੈ ਜਾਂ ਨਹੀਂ ਸਬੰਧੀ ਰਿਪੋਰਟ ਪੀ.ਪੀ.ਸੀ.ਬੀ ਤੋਂ ਲੈਣੀ ਯੋਗ ਹੋਵੇਗੀ।

ਰਿਪੋਰਟ ਆਪਜੀ ਨੂੰ ਅਗਲੇਰੀ ਲੋੜੀਂਦੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜੀ ਜਾਂਦੀ ਹੈ ਜੀ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।

ਪਿੱਠ ਅੰਕਣ ਨੰਬਰ

ਮਿਤੀ

ਉਪ੍ਰੋਕਤ ਦਾ ਉਤਾਰਾ ਵਧੀਕ ਸਕੱਤਰ, ਮਕਾਨ ਉਸਾਰੀ ਤੇ ਸਹਿਰੀ ਵਿਕਾਸ ਮਕਾਨ ਉਸਾਰੀ ਸ਼ਾਖਾ ਚੰਡੀਗੜ੍ਹ ਨੂੰ ਉਹਨਾਂ ਦੇ ਦਫਤਰੀ ਪੱਤਰ ਨੰਬਰ 678 ਮਿਤੀ ਦੇ ਹਵਾਲੇ ਵਿੱਚ ਸੂਚਲਾ ਅਤੇ ਗਲੇਰੀ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਂਦਾ ਹੈ।

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ
ਬੀ.ਡੀ.ਏ., ਬਠਿੰਡਾ।

Bathinda Development Authority, Bathinda
BDA, Complex, Bhagu Road, Bathinda

An application has been made at the office for compounding the additional constructions which is under process at the estate office level.

It is hereby brought to your attention that as per the provisions of Section 35 (2) of the Papara Act, 1995, an applicant who is not satisfied with the decision of the competent authority may file an appeal with the authority within 30 days from the date of the decision.

As far as the removal of irregularities in some development works in Colony is concerned, the promoter was repeatedly written to by this office. Now on 30-4-2024 the promoter was called at the office. The promoter stated that there were no defects/complaints when Colony's completion was released. As far as the non-operation of STP is concerned, they submitted a written request that now the STP is in operation. The verification of which was done by the Technical Wing Divisional Engineer of this office, he has stated in his verification report that the STP on the spot is in working condition. PPCB did not submit required NOC (Which should be present by Colonizer) at the spot for running STP. It has also been told by them that the report regarding whether the Effluent of STP is according to PPCB norms or not will be available from PPCB.

The report is forwarded to you for further necessary action.

Chief Administrator
BDA, Bathinda.

Endorsement No.....

Date:.....

A copy of the above is forwarded to the Additional Secretary, Housing and Urban Development Housing Construction Branch Chandigarh vide his office letter No. 678 dated for information and action.

Chief Administrator
BDA, Bathinda.

ANNEXURE - A5
(COLLY)

BT SCO 19-20-21



ਪੰਜਾਬ PUNJAB

SCO, 19-20-21

67773

ਕਿਸਮ ਦੀਆਂ: ਬੈਠਾਮਾ

ਮਾਨੀਅਰ: 5,44,500/-ਰੁਪੈ

ਅਸਟਾਮ: 43560/-ਰੁਪੈ 8% ਫੀ ਮੇਨ

ਕਿੱਛੇ: 10

ਕੈਂਪ: 300 ਕੀਬ

ਰੁਕੂ: X

ਜਗਸਰ 363 ਮੁਕਾਮ ਵਾਲਿਆ ਫਰੀਦ ਇਲਾਕੇ ਕੋਲੀ ਪੁੱਤਾ
ਅਪਰਵੇਸ਼ ਕੇ ਕਪੂਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਵਿਖੇ ਫੇਸ਼-2 ਵਿਖੇ।
ਜਾਈ ਕੋਈ ਤੋਂ ਖੋਲ੍ਹੇ ਸੜ ਤੋਂ ਪਿੱਛੇ

ਸਿਸਰਜ ਬਾਬਾ ਫਰੀਦ ਕੋਲੋਣੀਜਰਜ ਫਰੀਦਕੋਟ ਰਾਹੀਂ ਰਾਕੇਸ਼ ਕੁਮਾਰ ਪੁੱਤਰ ਦਰਸਨ ਨਾਠ,
ਪਰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਦਰਸਨ ਨਾਠ ਵਾਸੀਆਂ ਫਰੀਦਕੋਟ ਹਿੰਦਿਯਾਰ ਫਰਮ ਓਕ ਖੁਦ ਤੇ
ਵੱਠੇ ਮੁਖਤਾਰੇ ਆਮ ਬਾਕੀ ਹਿੰਦਿਯਾਰਾ ਫਰਮ ਓਕ ਖਾਣਿਯਾਬ ਰਾਣੀ ਪਤਨੀ ਪਰਕਾਸ਼ ਸਿੰਘ,
ਮੰਜੂ ਗੁਪਤਾ ਪਤਨੀ ਸੀਜੀਵ ਕੁਮਾਰ, ਕੁਰਸਰਨ ਕੋਰ ਪਤਨੀ ਸੁਖਬੀਰ ਸਿੰਘ, ਅਜੇ ਕਰੋਵਰ ਪੁੱਤਰ
ਬਨਵਿੰਦਰ ਕੁਮਾਰ, ਸਿਦੀਪ ਕਰਗ ਪੁੱਤਰ ਬਲਦੇਵ ਕੁਮਾਰ, ਹਰਵੀਰ ਸਿੰਘ ਪੁੱਤਰ ਮਿਨਖਾ ਸਿੰਘ,
ਰੰਜਨਾ ਪਤਨੀ ਰਾਜੇਸ਼ ਕੁਮਾਰ ਵਾਸੀਆਂ ਫਰੀਦਕੋਟ ਮੁਖਤਾਰ ਆਮ ਬੁਠੇ ਮੁਖਤਾਰ ਨਾ

25/5/21

Handwritten signature



ਪੰਜਾਬ PUNJAB

-2-

167774

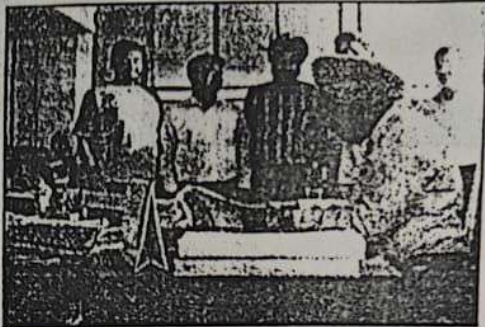
ਆਮ ਰਜਿਸਟਰੀ ਸੁਦਾ ਨਿਖਤ ਨੰ: 504 ਮਿਤੀ 2/3/2006 ਦਰਜ ਸੁਦਾ ਦਫਤਰ ਸਬ
 ਰਜਿਸਟਰਾਰ ਫਰੀਦਕੋਟ ਦੇ ਹਾਂ। ਜੋ ਕਿ ਜਗਾ ਸਫੇ ਤੇਦਾਦੀ 12 ਮਰਏ(ਕਲੇ ਮੇਂ 363 ਮੁ:ਕਜ)
 ਐਸ.ਸੀ.ਓ. ਨੰ:19, 20, 21 ਹਿੱਸਾ 12/1581 ਮਿਨ ਜੁਮਨਾ ਜਗਾ ਤੇਦਾਦੀ 79 ਕਠਾਨ
 01 ਮਰਨਾ ਖਸਰਾ ਨੰ: 8461ਮਿਨ/5-7, 8462/10-13, 8463ਮਿਨ/4-10, 8464ਮਿਨ/
 2-9, 8467ਮਿਨ/2-8, 8468ਮਿਨ/9-3, 8465/10-13, 8466/10-13, 8469ਮਿਨ/10-6,
 8470ਮਿਨ/12-19 ਵਾਕਿਆ ਫਰੀਦਕੋਟ ਦੀ ਮਾਲਕ ਤੇ ਕਾਬਜ ਫਰਮ ਓਕਰੀਓਕ ਫਰਮ
 ਨੂੰ ਫਰੀਦਇਲਕਠੇਵ ਕਲੋਨੀ ਪੁੱਡਾ ਅਪਰੂਵਡ ਡੇਡ ਕਪੂਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਫੇਸ਼-2 ਦੇ ਨਾਮ
 ਪੁੱਡਾ ਅਪਰੂਵਡ ਅਪਰੂਵਡ ਨੰ:1773 ਮਿਤੀ 10-12-2005(ਭੀ ਟੀ ਪੀ) ਫਰੀਦਕੋਟ ਸੀ ਖੋਠ
 -1 ਜਾਰੀਹੋਇਆ ਹੈ। ਹੁਣ ਅਸੀਂ ਓਕਰਜਗਾ 363 ਮੁ:ਕਜ ਐਸ.ਸੀ.ਓ. ਨੰ:19, 20, 21
 ਓਕਰ ਤੇ ਪੇਮਾਇਸ ਜੇਠ ਪਹਾੜ ਰਾਸਤਾ 45 ਫੁੱਟ ਚੋੜਾ ਪਰ ਬਾਹੀ 66 ਫੁੱਟ, ਦੱਖਣ
 ਸੀਜੇ ਤਾਗੜੀ ਬਾਹੀ 66 ਫੁੱਟ, ਚੜਾ ਪਾਰਕਿੰਗ ਵਾ ਨਾਣ ਬਾਹੀ 49 ਫੁੱਟ 6 ਇੰਚ
 ਨਾਰੰਦਾ ਸਰਵਿਸ ਠਾਈਨ ਬਾਹੀ 49 ਫੁੱਟ 6 ਇੰਚ, ਫਰੀਦ ਇਲਕਠੇਵ ਕਲੋਨੀ ਪੁੱਡਾ ਅਪਰੂਵਡ
 ਡੇਡ ਕਪੂਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਫੇਸ਼-2 ਵਿੱਚੋ ਮਹਿ ਜੁਮਨਾ ਹਕੂਕ ਅਸੀਸ ਵਾ ਰਹੇਸ ਹਕ ਰਾਸਤਾ
 ਆਦਿ ਹਰਕਿਸਮ ਬਦਨੇ ਮੁਬਲਕ 5,44,500/- (ਪੰਜ ਲੱਖ ਚਤਾਨੀ ਹਜਾਰ ਪੰਜ ਸੇ) ਰੁਪੈ ਖੋਧ
 (ਕਾਮਨਾ)
 ਜਿਸ ਦੇ ਮੁਬਲਕ 2,72,250/- ਰੁਪੈ ਹੁੰਦੇ ਹਨ ਪਾਸ. ਸ੍ਰੀ ਮਤੀ ਕਾਮਨਾ ਤਾਗੜੀ ਪਤਨੀ ਸ੍ਰੀ
 ਸੀਜੇ ਤਾਗੜੀ ਪੁੱਡਾ ਸ੍ਰੀ ਕ੍ਰਿਸ਼ਨ ਕੁਮਾਰ ਤਾਗੜੀ ਵਾਸੀ 534 ਕਰੀਨ ਮਾਡਲ ਟਾਊਨ ਜਨੈਯ

Handwritten signature

Value 544,500.00 Stamp Duty 43,500.00 Registration Fee 5,445.00 Pasting Fee 20.00
 Type of Land Residential
 Area of Land 363 Square yard
 Segment Name ਮਾਈ ਗੋਦੜੀ ਕਲੋਨੀ
 Segment Rate 600.00 ਵਰਗ ਗਜ
 Segment Description ਮਾਈ ਗੋਦੜੀ ਕਲੋਨੀ
 SALE

4323
 02/08/07
 RAVINDER KUMAR
 E-Vendor (Ariyan)
 L.1. 4.15. 2007
 Valid upto: 31-12-2007

ਅੰਮ੍ਰਿਤਸਿਰੀ 02/08/2007 ਦਿਨ Thursday ਵਕਤ 2:26:55 PM
 ਨੂੰ ਸ੍ਰੀ ਰਾਕੇਸ਼ ਕੁਮਾਰ ਆਰ ਦ
 ਨੇ ਵਸੀਕਾ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



ਰਾਕੇਸ਼ ਕੁਮਾਰ ਆਰ ਦ

[Signature]

ਸਬ ਰਜਿਸਟਰਾਰ
 ਫਰੀਦਕੋਟ

ਸ੍ਰੀ ਰਾਕੇਸ਼ ਕੁਮਾਰ ਆਰ ਦ ਵਸੀਅਤ ਕਰਤਾ/ਮੁਖਤਿਆਰ ਆਮ/
 ਮੁਖਤਿਆਰ ਖਾਸ ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪਤਕੇ ਸੁਣਾਈ ਗਈ, ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ
 ਸਮਝਕੇ ਠੀਕ ਪ੍ਰਵਾਨ ਕੀਤਾ। ਬੈ / ਰਹਿਣ ਦੀ ਕੁਲ ਰਕਮ ਵਿਚੋ 0
 ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ ਦੀ ਗਵਾਹ
 ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਨੰਬਰਦਾਰ ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸਤੀਸ਼ ਕੁਮਾਰ
 ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਜੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ।
 ਲਿਹਾਜ਼ਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ।

ਮਿਤੀ 02/08/2007

ਸਬ ਰਜਿਸਟਰਾਰ
 ਫਰੀਦਕੋਟ

ਗਵਾਹ 1 *[Signature]*

ਗਵਾਹ 2 *[Signature]*

ਪਹਿਲੀ ਧਿਰ *[Signature]*

ਦੂਜੀ ਧਿਰ *[Signature]*

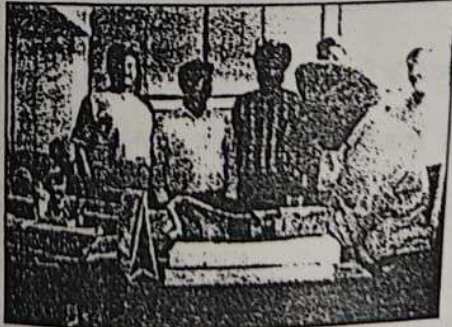
ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ।

ਮਿਤੀ 02/08/2007

ਸਬ ਰਜਿਸਟਰਾਰ
 ਫਰੀਦਕੋਟ

ਵਸੀਕਾ ਨੰ: 1,899 ਜਾਇਦ ਬਹੀ 1
 ਜਿਲਦ ਨੰ: 5730 ਦੇ ਸਫਾ ਨੰ: 3235
 ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਲਾ ਕੀਤਾ ਗਿਆ।

ਸਬ ਰਜਿਸਟਰਾਰ
 ਫਰੀਦਕੋਟ



ਸੰਜੇ ਤਾਗੜੀ



ਪੰਜਾਬ PUNJAB

- 3 -

250450

ਵੇਚ ਦਿੱਤੀ ਹੈ। ਅਤੇ ਉੱਚ ਕੀਮਤ ਖਰੀਦਾਰ ਪਾਸੇ ਚੈਕਾਂ ਦੀ ਸਕਲ ਵਿੱਚ ਇਸ ਭਾਂਤ ਵਸੂਲ
 ਪਾ ਨਦੀ ਹੈ ਚੈਕ ਨੰ: 671425 ਮਿਤੀ 01-08-2007 ਬੈਂਕ ਆਰ ਬੈਂਕ ਦਿਲਕੁਸ਼ ਮਾਰਕਿਟ
 ਜਨੰਘ ਮਾਨੀਤੀ 4,44,500/- (ਚਾਰ ਲੱਖ ਚਤੁਰਾਨੀ ਹਜ਼ਾਰ ਪੰਜ ਸੌ) ਰੁਪੈ, ਵਾ ਚੈਕ ਨੰਬਰ
 415251 ਮਿਤੀ 01-08-2007 ਇੰਡੀਅਨ ਬੈਂਕ ਜਨੰਘ ਮਾਨੀਤੀ 1,00,000/- (ਇੱਕ ਲੱਖ)
 ਰੁਪੈ, ਉੱਚ ਨੰਬਰ ਬਾਕੀ ਕਾਮਾਂ ਵਿੱਚ ਹੈ। ਕਬਜ਼ਾ ਤੇ ਦਖਲ ਓਕਤ ਜਗਾ ਦਾ ਮੋਕਿਆ ਪਰ
 ਖਰੀਦਾਰ ਨੂੰ ਦੇ ਦਿੱਤਾ ਹੈ, ਖਰੀਦਾਰ ਫਰਮ ਓਕਤ ਦੀ ਬਜਾਏ ਐੱਜ ਤੋਂ ਓਕਤਜਗਾ 363
 ਮੁ:ਗਜ ਐਸ.ਸੀ.ਓ ਨੰ: 19, 20, 21 ਫਰੀਦ ਇਲਾਕੇ ਕਲੋਨੀ ਪੁੱਤਾ ਅਪਰਵਰ ਕੋਟ ਕਪੂਰਾ
 ਰੋਡ ਫਰੀਦਕੋਟ ਫੇਜ਼-2 ਦੀ ਕਾਮਲ ਮਾਲਕ ਤੇ ਕਾਬਜ਼ ਹੋ ਚੁੱਕੀ ਹੈ। ਖਰਚ ਬੈਨਾਮਾ ਦਾ ਸਾਰਜ
 ਖਰੀਦਾਰ ਨੇ ਨਾਇਆ ਹੈ। ਜੇ ਫਰਮ ਓਕਤ ਦਾ ਕੋਈ ਨੁਕਸ ਮਲਕੀਤੀ ਸਾਬਤ ਹੋਇਆ
 ਤਾਂ ਖਰੀਦਾਰ ਪਾਸੇ ਕੋਈ ਕੀਮਤ ਤੇ ਹੋਰ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਦੀ ਜ਼ਿੰਮੇਵਾਰ ਫਰਮ
 ਓਕਤ ਦੀ ਜਾਇਦਾਦ ਹੋਵੇਗੀ। ਖਰੀਦਾਰ ਓਕਤ ਜਗਾ ਉਪਰ ਮਹਿਕਮਾ ਪੁੱਤਾ ਦੀਆਂ
 ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਤਾਮੀਰ ਕਰੇਗੀ ਅਤੇ ਮਹਿਕਮਾ ਪੁੱਤਾ ਦੀਆਂ ਸਰਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰੇਗੀ।

(Handwritten signature)
 25/11/2007

ਚਲਣਾ 4

(Handwritten mark)



-4-

ਕਿਰਪਾਜਾਇਹ ਖੇਨਾਮਾ ਨਿੱਖ ਦਿੱਤਾ ਕਿ ਸੀਕਰ ਰਹੇ। ਮਿਤੀ 02-08-2007 ✓

ਗਵਾਹ _____ ਅੱਲ _____

ਵਿਕਰਮਜੀਤ ਸਿੰਘ ਨੰਬਰਦਾਰ,
ਫਰੀਦਕੋਟ।

[Signature]

ਮੇਧਰਜ ਬਾਬਾ ਫਰੀਦ ਕੋਟੋਨਾਈਜਰਜ ਫਰੀਦਕੋਟ ਰਾਹੀਂ
ਰਾਕੇਸ਼ ਕੁਮਾਰ, ਪਰਦੀਪ ਕੁਮਾਰ ਹਿੱਸੇਦਾਰ ਫਰਮ ਓਕਰ
ਖੁਦ ਤੇ ਵੱਲੋ ਮੁਖਤਾਰੇ ਖਾਮ ਬਾਕੀ ਹਿੱਸੇਦਾਰਾ ਫਰਮ
ਓਕਰ:

[Signature]

ਗਵਾਹ _____

ਸਤੀਸ਼ ਕੁਮਾਰ ਸਾਹਨੀ ਪੁਤਰਸੁਰੀ

ਮਦਨ ਨਾਨ ਸਾਹਨੀ ਫਰੀਦਕੋਟ।

[Signature]

ਸਿੱਧੇ ਤਾਕਤੀ ਵੱਲੋਂ ਖਰੀਦਾਰ :

[Signature]

261
[Signature]
 ਅਬਦੁਲ ਕਰੀਮ ਗਰਿਰ
 ਵਸੀਕਾ ਨਵੀਸ, ਫਰੀਦਕੋਟ

S.C.O. 22, 23, 24

1900



ਪੰਜਾਬ PUNJAB

ਕਿਸਮ ਵਸੀਕਾ: ਬੈਨਾਮੀ

ਮਾਨੀਅਤ: 5,44,500/-ਰੁਪੇ

ਅਸਟਾਮ: 49,020/-ਰੁਪੇ 9% ਟੈ: 4324 ਮਿਤੀ 02/08/2007 ਰਵਿਵਰ ਕੁਮਾਰ ਅਸਟਾਮ
ਫਰੋਸ, ਫਰੀਦਕੋਟ।

ਕਿਤੇ: 8

ਐਖਰ: 300 ਫਰੀਦ

ਚੁਬਚੁ: X

Handwritten signature and notes on the left side of the document.

ਜਗਾ ਸਰੋਦ 363 ਮੁ: ਗਜ ਵਾਕਿਆ ਫਰੀਦ ਇਨਕਲੇਵ ਕਲੋਨੀ ਪੁੱਤਾ
ਅਪਰੁਵਫ ਟੇਟਕੂਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਵਿਖੇ ਫਸ-2 ਵਿੱਚ।
ਮਾਈ ਕੋਦਰੀ ਤੋਂ ਅੱਗੇ ਸਢਕ ਤੋਂ ਧਿੱਠੇ।

ਸੈਸਰਜ ਬਾਬਾ ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ ਫਰੀਦਕੋਟ ਰਾਹੀ ਚਾਕੇਸ ਕੁਮਾਰ ਪੁੱਤਰ ਦਰਸਨ ਨਾਨ,
ਪਰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਦਰਸਨ ਲਾਲ ਵਾਸੀਆਨ ਫਰੀਦਕੋਟ ਹਿੱਸੇਦਾਰ, ਹਰਮ ਓਕਲੁਦ ਤੇ
ਫਿੱਲੇ ਮੁਖਤਾਰੇ ਆਮ ਬਾਕੀ ਹਿੱਸੇਦਾਰਾ ਹਰਮ ਓਕਲ ਅਥਿਠਾਸ ਚਾਣੀ ਪਤਨੀ ਪਰਕਾਸ ਸਿੰਘ,
ਸੰਜੂ ਗੁਪਤਾ ਪਤਨੀ ਸੰਜੀਵ ਕੁਮਾਰ, ਗੁਰਸ਼ਰਨ ਕੌਰ ਪਤਨੀ ਸੁਖਬੀਰ ਸਿੰਘ, ਅਜੇ ਚਰੇਵਰ ਪੁੱਤਰ
ਬਨਵਿੰਦਰ ਕੁਮਾਰ, ਸੀਦੀਪ ਗਰਗ ਪੁੱਤਰ ਬਲਦੇਵ ਕੁਮਾਰ, ਚਰਵੀਚਸਿੰਘ ਪੁੱਤਰ ਮਿਨਖਾ ਸਿੰਘ,
ਰੀਜਨਾ ਪਤਨੀ ਫਾਜੇਸ ਕੁਮਾਰ ਵਾਸੀਆਨ ਫਰੀਦਕੋਟ ਮੁਖਤਾਰ ਆਮ ਬਰੂਏ ਮੁਖਤਾਰ ਨਾਮਾ

ਚਲਟਾ 2 *(with signature)*



ਪੰਜਾਬ PUNJAB

-2-

167791

ਆਮ ਰਜਿਸਟਰੀ ਸੁਦਾ ਨਿਖਤ ਨੰ: 504 ਮਿਤੀ 2/3/2006 ਦਰਜ ਸੁਦਾ ਦਫਤਰ ਸਬ
 ਰਜਿਸਟਰਾਰ ਫਰੀਦਕੋਟ ਦੇ ਹਾਂ। ਜੋ ਕਿ ਜਗਾ ਸਫੈਦ ਤੇਦਾਦੀ 12 ਮਰਲੇ (ਗਜੇ ਮੈਂ 363 ਮੁ:ਗਜ)
 ਐਸ.ਸੀ.ਓ. ਨੰ: 22, 23, 24 ਹਿੱਸਾ 12/1581 ਮਿਠ ਜੁਮਲਾ ਜਗਾ ਤੇਦਾਦੀ 79 ਕਨਾਨ
 01 ਮਰਨਾ ਈਸਾ ਨੰ: 8461ਮਿਠ/5-7, 8462/10-13, 8463ਮਿਠ/4-10, 8464ਮਿਠ/
 2-9, 8467ਮਿਠ/2-8, 8468ਮਿਠ/9-3, 8465/10-13, 8466/10-13, 8469ਮਿਠ/10-6,
 8470ਮਿਠ/12-19 ਵਾਕਿਆ ਫਰੀਦਕੋਟ ਦੀ ਮਾਲਕ ਤੇ ਕਾਬਜ਼ ਫਰਮ ਓਕਤ ਹੈ। ਓਕਤ ਫਰਮ
 ਨੂੰ ਫਰੀਦ ਇਕਲੇਵ ਕਲੋਨੀ ਪੁੱਡਾ ਅਪਰੂਵਡ ਟੇਟ ਕਪੂਰਾ ਰੋਡ ਫਰੀਦ ਟੇਟ ਫੇਸ-2 ਦੇ ਨਾਮ
 ਪੁੱਡਾ ਅਪਰੂਵਡ ਅਪਰੂਵਡ ਨੰ: 1773 ਮਿਤੀ 10-12-2005 (ਡੀ ਟੀ ਪੀ) ਫਰੀਦਕੋਟ ਸੀ ਐਲ
 -1 ਜ਼ਾਰੀ ਹੋਇਆ ਹੈ। ਉਹ ਅਸੀਂ ਓਕਤ ਜਗਾ 363 ਮੁ:ਗਜ ਐਸ.ਸੀ. ਓ ਨੰ: 22, 23, 24
 ਓਕਤ ਤੇ ਪੈਮਾਇਸ ਜੈਲ ਪਹਾੜ ਕਾਮਨਾ ਤਾਗੜੀ ਬਾਹੀ 66 ਫੁੱਟ, ਦੱਖ ਚੀਵਾਰ ਕਲੋਨੀ
 ਬਾਹੀ 66 ਫੁੱਟ, ਚੜਦਾ ਪਾਰਕਿੰਗ ਵਾਨਾਣ ਬਾਹੀ 49 ਫੁੱਟ 6 ਇੰਚ, ਨਹਿੰਦਾ ਸਰਵਿਸ਼
 ਨਾਈਨ ਬਾਹੀ 49 ਫੁੱਟ 6 ਇੰਚ, ਫਰੀਦ ਇਕਲੇਵ ਕਲੋਨੀ ਪੁੱਡਾ ਅਪਰੂਵਡ ਟੇਟ ਕਪੂਰਾ ਰੋਡ
 ਫਰੀਦਕੋਟ ਫੇਸ-2 ਵਿਚੋ ਮਹਿ ਜੁਮਲਾ ਹਕੂਕ ਅਮੈਸ਼ ਵਾ ਰਹੈਸ਼ ਹੱਕ ਰਾਸਤਾ ਆਦਿ ਹਰਕਿਸਮ
 ਬਦਲੇ ਮੁਕਤਲਾ 5,44,500/- (ਪੰਜ ਲੱਖ ਚਤਾਲੀ ਹਜਾਰ ਪੰਜ ਸੌ) ਰੁਪੈ ਐੱਧ ਜਿਸ ਦੇ ਮੁਕਲਾ
 2,72,250/- ਰੁਪੈ ਉਦੇ ਹਨ ਪਾਸ. ਸਿਏ ਤਾਗੜੀ ਪੁੱਤਰ ਸ੍ਰੀ ਕ੍ਰਿਸ਼ਨ ਭੁਆਰ ਤਾਗੜੀ ਪੁੱਤਰ
 ਸ੍ਰੀ ਸ਼ਾਦੀ ਰਾਮ ਤਾਗੜੀ ਵਾਸੀ 534 ਗਰੀਨ ਮਾਡਲ ਟਾਊਨ ਜਨੈਯ ਕੋ ਚਿੱਤੀ ਹੈ। ਅਤੇ

Handwritten signature and name in cursive script.

Handwritten signature and the number 3.

Value 544,500.00 Stamp Duty 439,005.00 Registration Fee 5,445.00 Pasting Fee
 Type of Land Residential
 Area of Land 363 Square yard
 Segment Name ਮਾਈ ਗੋਦਤੀ ਕਲੋਨੀ
 Segment Rate 600.00 ਵਰਗ ਗਜ਼
 Segment Description ਮਾਈ ਗੋਦਤੀ ਕਲੋਨੀ

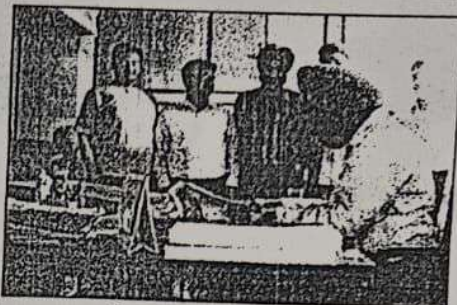
02-8-07

RAVINDER KUMAR
 L. R. / M.B.C. / F.R.
 Valid upto: 31-12-2007

SALE

ਅੱਜ ਮਿਤੀ 02/08/2007 ਦਿਨ Thursday ਵਕਤ 2:28:39 PM

ਨੂੰ ਸ੍ਰੀ ਰਾਕੇਸ਼ ਕੁਮਾਰ ਆਦਿ ਨੇ ਵਸੀਕਾ ਇਸ ਦਫ਼ਤਰ ਵਿੱਚ ਰਜਿਸਟਰਡ ਕਰਨ ਲਈ ਪੇਸ਼ ਕੀਤਾ।



ਰਾਕੇਸ਼ ਕੁਮਾਰ ਆਦਿ

ਸ੍ਰੀ ਰਾਕੇਸ਼ ਕੁਮਾਰ ਆਦਿ ਵਸੀਅਤ ਕਰਤਾ/ਮੁਖਤਿਆਰ ਆਮ/ਮੁਖਤਿਆਰ ਖਾਸ ਨੂੰ ਵਸੀਕੇ ਦੀ ਲਿਖਤ ਪੜਕੇ ਸੁਣਾਈ ਗਈ . ਜਿਸਨੇ ਲਿਖਤ ਨੂੰ ਸਮਝਕੇ ਠੀਕ ਪੁਵਾਨ ਕੀਤਾ। ਏ / ਰਹਿਣ ਦੀ ਕੁਲ ਰਕਮ ਵਿੱਚ 0 ਰੁ: ਮੇਰੇ ਸਾਹਮਣੇ ਨਕਦ/ ਚੈਕ ਰਾਹੀਂ /ਡਰਾਫਟ ਰਾਹੀਂ ਵਸੂਲ ਕੀਤੇ। ਦੋਹਾਂ ਧਿਰਾਂ ਦੀ ਗਵਾਹ ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਨਿੰਬਰਦਾਰ ਅਤੇ ਗਵਾਹ ਨੰ: 2 ਸਤੀਸ਼ ਕੁਮਾਰ ਸਾਹਨੀ ਸਨਾਖਤ ਕਰਦੇ ਹਨ। ਮੈਂ ਪਹਿਲੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹਾਂ, ਜੋ ਕਿ ਦੂਸਰੇ ਗਵਾਹ ਨੂੰ ਜਾਣਦਾ ਹੈ। ਲਿਹਾਜ਼ਾ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਕੀਤਾ ਜਾਵੇ।

ਮਿਤੀ 02/08/2007

ਸਬ ਰਜਿਸਟਰਾਰ ਫਰੀਦਕੋਟ ਗਵਾਹ

ਗਵਾਹ 1.....

2..... Satisht

ਪਹਿਲੀ ਧਿਰ
 [Signature]

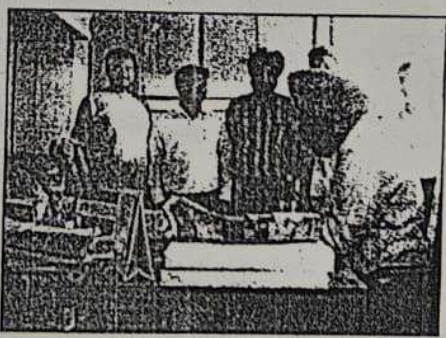
ਦੂਜੀ ਧਿਰ
 [Signature]

ਉਕਤ ਨਿਸ਼ਾਨ ਅੰਗੂਠਾ ਅਤੇ ਦਸਤਖਤ ਮੇਰੇ ਰੁਬਰੂ ਕੀਤੇ ਗਏ।
 ਮਿਤੀ 02/08/2007

ਸਬ ਰਜਿਸਟਰਾਰ ਫਰੀਦਕੋਟ

ਵਸੀਕਾ ਨੰ: 1,900 ਜਾਇਦ ਬਰੀ 1
 ਜਿਲਦ ਨੰ: 5730 ਦੇ ਸਫਾ ਨੰ: 36-39
 ਪਰ ਵਸੀਕਾ ਰਜਿਸਟਰਡ ਚਸਪਾ ਕੀਤਾ ਗਿਆ।

ਸਬ ਰਜਿਸਟਰਾਰ ਫਰੀਦਕੋਟ



ਸੰਜੇ ਤਾਰਾਤੀ



ਪੰਜਾਬ PUNJAB

167790

-3-

ਕੋਲ ਕੀਮਤ ਖਰੀਦਾਰ ਪਾਸੇ ਚੈਕ ਦੀ ਸ਼ਕਤ ਵਿੱਚ ਇਸ ਭਾਤ ਖ਼ੁਸ਼ ਪਾ ਲਈ ਹੈ ਚੈਕ ਨੰ: 013639 ਮਿਤੀ 3/5/07 ਸੇਟਰਨ ਬੈਂਕ ਆਫ ਇੰਡੀਆ ਸਿਵਨ ਨਾਈਨ ਜਨੀਯ ਮਾਲੀਤੀ 1,50,000/-ਰੁਪੈ, ਵਾ ਚੈਕ ਨੰ: 506987 ਮਿਤੀ 3/5/07 ਬੈਂਕ ਆਫ ਬੰਦੋ ਦਿਲਕੁਸ਼ਾ ਮਾਰਕਿਟ ਜਨੀਯ ਮਾਲੀਤੀ 1,00,000/-ਰੁਪੈ ਵਾ ਚੈਕ ਨੰ: 506990 ਮਿਤੀ 01-8-2007 ਬੈਂਕ ਆਫ ਬੰਦੋ ਦਿਲਕੁਸ਼ਾ ਮਾਰਕਿਟ ਜਨੀਯ ਮਾਲੀਤੀ 2,94,500/-ਰੁਪੈ, ਕੁੱਛ ਨੈਣਾ ਬਾਕੀ ਲਾਗੂ ਰਿਹਾ ਹੈ। ਕਰਜਾ ਤੇ ਦਖਲ ਓਕਤ ਜਗਾ ਦਾ ਮੋਕਿਆ ਪਰ ਖਰੀਦਾਰ ਨੂੰ ਦੇ ਦਿੱਤਾ ਹੈ, ਖਰੀਦਾਰ ਫਰਮ ਓਕਤ ਦੀ ਬਜਾਏ ਐੱਜ ਤੋਂ ਓਕਤ ਜਗਾ 363 ਮੁ:ਗਜ ਐਸ.ਸੀ.ਓ ਨੰ: 22, 23, 24 ਰਵੀਦ ਇਲਕਲੇਵ ਕਲੋਨੀ ਪੁੱਡਾ ਅਪਰੂਵਡ ਕੋਟ ਘੁਰਾ ਰੋਡ ਫਰੀਦਕੋਟ ਏਸ-2 ਦਾ ਕਾਮਲ ਮਾਲਕ ਤੇ ਕਾਬਜ਼ ਹੋ ਚੁੱਕਾ ਹੈ। ਖਰਚ ਬੰਨਾਮਾ ਦਾ ਸਾਰਾ ਖਰੀਦਾਰ ਨੇ ਨਾਇਆ ਹੈ। ਜੇ ਫਰਮ ਓਕਤ ਦਾ ਕੋਈ ਕੁਕਸ ਮਲਕੀਤੀ ਸਾਬਤ ਹੋਇਆ ਤਾਂ ਖਰੀਦਾਰ ਪਾਸੇ ਲਈ ਹੋਈ ਕੀਮਤ ਤੇ ਹੋਰ ਹਰਜੇ ਖਰਚੇ ਹਰ ਕਿਸਮ ਦੀ ਜ਼ਿੰਮੇਵਾਰ ਫਰਮ ਓਕਤ ਦੀ ਜਾਇਦਾਦ ਹੋਵੇਗੀ। ਖਰੀਦਾਰ ਓਕਤ ਜਗਾ ਉਪਰ ਮਹਿਕਮਾ ਪੁੱਡਾ ਦੀਆ

Devi
Handwritten signature

Handwritten signature
ਚਕਾ 4



-4-

ਹਦਾਇਤਾਂ ਅਨੁਸਾਰ ਤਾਮੀਰ ਕਰੇਗਾ ਅਤੇ ਮਹਿਕਮਾਂ ਪੁੱਛਾਂ ਦੀਆਂ ਸ਼ਰਤਾਂ ਦੀ ਪਾਲਣਾ ਕਰੇਗਾ।

ਨਿਰਾਜਾ ਇਹ ਬੰਨਾਮਾ ਲਿਖ ਦਿੱਤਾ ਕਿ ਸੰਨਦ ਰਹੇ। ਮਿਤੀ 02-08-2007 *[Signature]*

ਗਵਾਹ _____ ਅਨ _____

ਬਿਕਰਮਜੀਤ ਸਿੰਘ ਠੰਢਰਦਾਰ,
ਫਰੀਦਕੋਟ।

[Signature]

ਮੈਂਸ਼ਰਜ ਬਾਬਾ ਫਰੀਦ ਕੋਠਾਈਜਰਜ ਫਰੀਦਕੋਟ ਰਾਹੀਂ
ਰਾਕੇਸ਼ ਕੁਮਾਰ, ਪਰਦੀਪ ਕੁਮਾਰ ਹਿਸੈਦਾਰ ਫਰਮ ਓਕਤ

ਕੁਝ ਤੇ ਵੱਡੇ ਮੁਖਤਾਰੇ ਆਮ ਬਾਕੀ ਹਿੱਸੈਦਾਰਾ ਫਰਮ ਓਕਤ:

[Signature]

ਗਵਾਹ _____

ਸਤੀਸ਼ ਕੁਮਾਰਸਾਹਨੀ ਪੁੱਤਰਸ਼ੀ
ਮਦਨ ਨਾਨ ਸਾਹਨੀ ਫਰੀਦਕੋਟ।

[Signature]

ਸਿੱਧੇ ਤਾਜ਼ੀ ਖੇਰੀਦਦਾਰ:

[Signature]

260
[Signature]
 02/08/07
 ਮਹਿਕਮ ਕੁਮਾਰ ਗੋਰਗ
 ਫਰੀਦਕੋਟ, ਫਰੀਦਕੋਟ

Amount: BENAMA

Value: 5,44,000/- Rs.

43560/- Rs, 8% Fee Mail

Land Area: 10 (Kile)

363 Gaj through Farid Enclave Colony PUDA

Approved Kotkapura Road Phase- 2

M/s Baba Farid Colonizers, through, Rakesh Kumar S/o Darshan Lal, Pradip Kumar S/o Darshan Lal residing Faridkot Partnership Firm himself as Mukhtari Remaining Partner Avinash Rani w/o Parkash Singh, Manju Gupta w/o Sanjeev Kumar, Gursaran Kaur w/o Sukhbir Singh, Ajay Grower son of Balwinder Kumar, Sandeep Garg son of Baldev Kumar, Harveer Singh son of Milkha Singh, Ranjana W/o Rajesh Kumar residing Faridkot Mukhtar, Mukhtar Named in General Registry Trade Deed No: 504 Dated 2/3/2006 Registered Trade Office All

PUNJABI

167774

The registrar is from Faridkot, which is Jaga Safed Dadi, 12 Marle (363 Gaj). SCO No: 19, 20, 21 Part 12/1581 Min Jumla Jaga Dadi 79 Kanal 01 Marla No.: 8461/5-7,8462/10-13,8463/4-10,8464/2-9,8467Bhiru/2-8,8468/9-3,8465/10-13,8466/10-13,8469/10-6, 8470/12-19 through Faridkot is owned and occupied by the firm . Occupied firm Names of Faridkot Colony HUDA Approved Kot Kapura Road Faridkot Phase -2 PUDA APPROVED Approval No: 1773 Dated 10-12-2005 (DTP) Faridkot CL-1 has been continued. Now we will do 353 : Raj SCO No: 19, 20, 21 Bahud and Pemais Jail Pahar road 45 feet wide but wide 66 feet, South Sanjay Tangri residing 66 feet, parking lot and lawn bay 49 feet 6 inches, Lahinda Service Line Bahi 49 Feet 6 Inches Farid Enclave Colony PUDA Approved From Kot Kapura Road Faridkot Phase-2 Mah Jumna Haqq Assem Wa Rahesh Hek Rasta 5,44,500/- (Five Lakh Forty Four Thousand Five Hundred Rupees and a half) Whose minimum is Rs. 2, 72, 250/-. Sri Mati Kamcha Tangari w/o Sri Sanjay Tangari son of Mr. Krishna Kumar Tangari resident of 534 Green Model Town Jalandhar.

02/08/2007

Rit

Thursday

Mr. Rakesh Kumar etc

Submitted the vasika to be registered in this register.

Mr. Dakesh Kumar etc

Faridkot



The text of the will was read to the testator/Mukhtiyar Aam/Mukhtiyar Khas, who duly understood the text and accepted it. Rs.0 out of the total amount of Bay/ Stay: Collected before me by Cash/ Check/Draft. The witness of both parties Bikramjit Singh Nambardar

And Witness No. 2 Satish Kumar Sub Registrar Rakesh Kumar identify I know the first witness, who knows the second witness.

So the loan should be registered.

Dated: 02/08/2007

Sub Registrar

Faridkot

the witness

As given in and the price collected by the buyer in the squares For Block No: 671425 Dated 01-08-2007 Off Baroda Dilkusha Market Jalandhar ₹ 4, 44, 500/- (Rupees Four Lakh Forty Four Thousand Five Hundred) Via Check No. 415251 Dates 01-08-2007 Indian Bank Jalandhar ₹ 1,00,000/-(One Lakh) Rupees is not remaining. It has been given to the buyer, instead of ____, Buyer Firm has occupied the common standard of 363 Gaj SCO No:19, 20, 21 Farid Enclave Colony PUDA Approved Kot Kapura Road Faridkot Phase-2 from today. The expenses are borne by the buyer. If any defect on the part of the firm Okat is proved to be intentional, then the buyer will be the property of Okat for all costs and other damages incurred by the buyer. The buyer is on the premises of the department.

Repairs will be made as per the instructions and the department will follow the dust conditions.

Nihajaih Bainama wrote that it should be send. Dated 02-08-2007

Witness: _____ and _____

Bikramjeet Singh Nambardar,
Faridkot

M/s Baba Farid Colonisers Faridkot Via
Rakesh Kumar, Pradeep Kumar Partnership Firm

Through themselves on behalf of other partners as well.

**Witness:
Satish Kumar Sahni S/o Sri
Madan Lal Sahni Faridkot**

Amount: BENAMA

Value: 5,44,500/- Rs.

49020/- Rs, 9% Fee Mail No: 4324 Date: 02/08/2007 Ravinder Kumar,

Faridkot

Land Area: 8 (Kile)

363 Gaj through Farid Enclave Colony PUDA

Approved Kotkapura Road Phase- 2

M/s Baba Farid Colonizers, through, Rakesh Kumar S/o Darshan Lal, Pradip Kumar S/o Darshan Lal residing Faridkot Partnership Firm himself as Mukhtari Remaining Partner Avinash Rani w/o Parkash Singh, Manju Gupta w/o Sanjeev Kumar, Gursaran Kaur w/o Sukhbir Singh, Ajay Grower son of Balwinder Kumar, Sandeep Garg son of Baldev Kumar, Harveer Singh son of Milkha Singh, Ranjana W/o Rajesh Kumar residing Faridkot Mukhtar, Mukhtar Named

The registrar is from Faridkot, deed no: 504 dated 2/3/2006 which is Jaga Safed Dadi, 12 Marla (363 Gaj). SCO No: 22,23,24 Part 12/1581 Min Jumla Jaga Dadi 79 Kanal 01 Marla No.: 8461/5-7,8462/10-13,8463/4-10,8464/2-9,8467/2-8,8468/9-3,8465/10-13,8466/10-13,8469/10-6, 8470/12-19 through Faridkot is owned and occupied by the firm . Occupied firm Names of Faridkot Colony HUDA Approved Kot Kapura Road Faridkot Phase -2 PUDA APPROVED Approval No: 1773 Dated 10-12-2005 (DTP) Faridkot CL-1 has been continued. Now we will do 353 : Raj SCO No: 22,23,24 Bahud and Pemais Jail Pahar road 45 feet wide but wide 66 feet, South Sanjay Tangri residing 66 feet, parking lot and lawn bay 49 feet 6 inches, Lahinda Service Line Bahi 49 Feet 6 Inches Farid Enclave Colony PUDA Approved From Kot Kapura Road Faridkot Phase-2 Mah Jumna Haqq Assem Wa Rahesh Hek Rasta 5,44,500/- (Five Lakh Forty Four Thousand Five Hundred Rupees and a half) Whose minimum is Rs. 2, 72, 250/-. Sri Mati Kamcha Tangari w/o Sri Sanjay Tangari son of Mr. Krishna Kumar Tangari resident of 534 Green Model Town Jalandhar.

02/08/2007

Rit

Thursday

Mr. Rakesh Kumar etc

Submitted the vasika to be registered in this register.

Mr. Dakesh Kumar etc

Faridkot

The text of the will was read to the testator/Mukhtiyar Aam/Mukhtiyar Khas, who duly understood the text and accepted it. Rs.0 out of the total amount of Bay/ Stay: Collected before me by Cash/ Check/Draft. The witness of both parties Bikramjit Singh Nambardar

And Witness No. 2 Satish Kumar Sub Registrar Rakesh Kumar identify I know the first witness, who knows the second witness.

So the loan should be registered.

Dated: 02/08/2007

Sub Registrar

Faridkot

the witness

Whatever price has been collected from the buyer in the checks discon Cheque No: 013639 dated 3/5/07 Central Bank of India Civil Lines Jalandhar amounting Rs.1,50,000/- Via Cheque No: 506987 dated 3/5/07 Bank Of Baroda Dilkusa Market Jalandhar Amount Rs.1,00,000/-Via Cheque No: 506990 Date 01-8-2007 Bank of Baroda Dilkusa Market Jalandhar Amount Rs.2,94,500/-Whoever is not remaining. Occupancy and encroachment of okat area has been given to the buyer, from today instead of the buyer firm okar, okat jaga 363 Murla SCO No: 22, 23, 24 Farid Enclave Colony PUDA Unapproved Kot Kapura Road Faridkot Phase-2 has possession of the master. All costs are borne by the buyer. If any defect of the firm Owner is proved to be intentional, then the price charged to the buyer and any other damages incurred shall be the property of the firm Owner. Buyers and Jagaupar departments are according to PUDA rules and will abide by PUDA rules.

Will repair according to instructions and follow the conditions of PUDA.

Benami Sanad be. Date 02-08-2007

Witness: _____ and _____

Bikramjeet Singh Nambardar,
Faridkot

M/s Baba Farid Colonisers Faridkot Via
Rakesh Kumar, Pradeep Kumar Partnership Firm

Through themselves on behalf of other partners as well.

Witness:
Satish Kumar Sahni S/o Sri
Madan Lal Sahni Faridkot

Sanjay Tangri
Purchaser